

(III) Sale of Dankuni Plant is virtually a gift to the purchasers.

(IV) Court has no jurisdiction to record settlement which affects immovable properties outside its jurisdiction.

(V) Consent of all parties to the suit for the settlement is necessary.

ASC is taking steps to get the injunction order vacated.

Decline in Price of Lac

7400. SHRI RAM SINGH SHAKYA: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that the price of lac has come down and the producers are not getting the right price for their production;

(b) if so, the steps taken by Government to safeguard the interests of producers; and

(c) if so, how much the price have come down and the estimated loss being suffered by the lac producers as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI Z. R. ANSARI): (a) No, Sir.

(b) and (c). Do not arise.

Income Tax arrears of Punalur Paper Mills Ltd. Cochin (Kerala)

7401. DR. A. U. AZMI: Will the Minister of FINANCE be pleased to state:

(a) the total amount of income-tax in arrears from the Punalur Paper Mills Limited, Cochin, Kerala.

(b) whether it is a fact that the Company has not yet been assessed for the last three financial years; and

(c) if so, the reasons therefor and steps being taken to recover the income-tax arrears?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) According to the presently available information the income-tax in arrears against M/s. Punalur Paper Mills Ltd., Cochin as on 31st March, 1980 was Rs. 71.48 lakhs.

(b) and (c). The assessments for assessment years 1978-79 and 1979-80 are pending and are under processing. The company has returned losses for assessment years 1978-79 and 1979-80. The return for assessment year 1980-81 is awaited. Regarding recovery of tax arrears, it is reported that the appeals are pending before the Commissioner (Appeals) and the Appellate Tribunal. Assets belonging to the assessee have been attached. About Rs. 1.68 lakhs have been collected through attachment of tents. Steps are being taken from time to time by the Income-tax Officer and the Tax Recovery Officer to expedite the recovery of taxes finally determined.

Advertisement by National Textile Corporation for candidates belonging to SC/ST community for various posts

7402. SHRI SUSHIL BHATTACHARYA: Will the Minister of COMMERCE be pleased to state:

(a) whether the National Textile Corporation Ltd. has issued any advertisement in August, 79 exclusively for candidates belonging to SC/ST community for various posts including Assistants;

(b) if so, when the selection was finalised and how many were offered appointments; and

(c) how many joined, indicating the reasons for not appointing all the selected persons?